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LEGISLATIVE ASSEMBLY OF THE STATE OF GOA

The Goa Municipalities (Amendment) Bill, 2008

(Bill No. 5 of 2008)

(As passed by the Legislative Assembly of the State of Goa)

GOA LEGISLATURE SECRETARIAT, ASSEMBLY HALL, PORVORIM-GOA

MARCH, 2008

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(Bill No. 5 of 2008)

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BILL

further to amend the Goa Municipalities Act, 1968 (Act 7 of 1969).

BE it enacted by the Legislative Assembly of Goa in the Fifty-ninth Year of the Republic of India, as follows:—

1. Short title and commencement.— (1) This Act may be called the Goa Municipalities (Amendment) Act, 2008.

(2) It shall be deemed to have come into force, on the 14th day of December, 2007.

2. Amendment of section 2.— In section 2 of the Goa Municipalities Act, 1968 (Act 7 of 1969), for clause (36), the following clause shall be substituted, namely:—

"(36) "population" means the population as ascertained at the last preceding Census of which the relevant figures have been published, but where figures of Census are not available, the population shall be ascertained from other relevant authenticated records maintained by the Government".

3. Repeal and saving.— (1) The Goa Municipalities (Amendment) Ordinance, 2007 (Ordinance No. 7 of 2007), is hereby repealed. (2) Notwithstanding such repeal, anything done or any action taken in exercise of any power conferred by or under the said Ordinance shall be deemed to have been done or taken in exercise of the powers conferred by or under this Act, as if this Act was in force on the day on which such thing or action was done or taken.

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